

Industry to set up and expand capacities for manufacture of essential drugs leading to their enhanced availability. The price index (Base 1981-82=100) for Drugs and Medicines in November 1994 was 222.4 (Provisional) which was 19% lower as compared to the index of 274.8 (provisional for All Commodities. Some increase in the prices of drugs and medicines is inevitable due to increase in input costs.

Hazardous Drugs

*119. SHRI V. SREENIVASA PRASAD: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that manufacturing and sale of hazardous drugs in the country is increasing rapidly;

(b) whether there exists any machinery to check the manufacturing and sale of such drugs;

(c) if so, the details thereof;

(d) the details of the cases of hazardous drugs unearthed during the past three years; and

(e) the action contemplated by the Government in each case?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN YADAV): (a) to (e) No such instance has come to notice. As per the information furnished by the Ministry of Health & Family Welfare, the number of samples of spurious drugs found have been as follows:

Year	No. of Samples
1990-91	125
1991-92	96
1992-93	34

The State Drugs Control Organisation is empowered under the Drugs & Cosmetics Act to take necessary action to check the manufacture and sale of such drugs.

Fertilizer Plants

*120. DR. KRUPASINDHU BHOL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is proposal to set up some fertilizer plants in the country in the private sector;

(b) if so, the details thereof;

(c) whether some multi-national companies and NRIs have taken keen interest in the matter; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) and (b) The fertilizer industry has been delicensed with effect from 15-7-1991. Entrepreneurs including those in the private sector, are, accordingly, free to set up fertilizer plants after observing the procedural formalities, including clearance from the environmental angle.

(c) and (d) Presently, there are no indications of further investments by the multi-national companies and NRIs in the fertilizer sector.

[Translations]

Incentives to NRIs

1088. SHRI BARE LAL JATAV: Will the PRIME MINISTER be pleased to state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay and the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c) The Assurance given in respect of Unstarred Question No. 669 for 28-7-1994 has since been fulfilled. The requisite information is reproduced below:

"Government of India have formulated a scheme for encouraging NRIs' investment in Housing and real estate. The State Governments have been advised to implement this scheme. In this context, the Government of Jammu & Kashmir has set up a Nodal Cell to provide expeditious single window clearance to NRIs for investment in development of plots and residential and commercial premises, development of urban infrastructure and in Housing Finance institutions, etc.

No special financial, fiscal or legal relaxation has been provided in this respect by the state Government"

[English]

Empowered Authority of National Renewal Fund

1089. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) the details of the non-official members of the high level empowered authority constituted to administer the National Renewal Fund;

(b) the criterion adopted for selecting these members; and

(c) the total number of members empowered authority and the number of non-official members out of them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c) According to the approved guidelines of the National Renewal Fund, the non-official members of the Empowered Authority of the National Renewal Fund are nominated category-wise as under:—

(i) Labour representative nominated by Ministry of Labour.

(ii) Employers' representative nominated by the Department of Industrial Development in the Ministry of Industry.